

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

* * *

Date of Decision: 14.5.2002

OA 346/2001

Kesu Lal s/o Shri Bhawani Shanker Paliwal r/o Village Majawadi, Tehsil Gogunda, District Udaipur.

... Applicant

Versus

1. Union of India through Secretary, Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi.
2. Senior Superintendent of Post Offices, Udaipur.

... Respondents

CORAM:

HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Applicant

... Mr.Vijay Mehta

For the Respondents

... Mr.Vinit Mathur

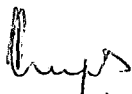
O R D E R

PER HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

The applicant applied for the post of EDBPM. Certain informations were required to be submitted by him to the respondent department which, according to the learned counsel for the applicant, have been furnished. In spite of this fact, it is stated that the respondents have initiated a fresh selection process. The applicant has challenged the notification dated 1.11.2001 (Ann.A/1).

2. The learned counsel for the respondents, who has filed a detailed reply, states that since the applicant has participated in the third selection or say the last selection, Ann.A/1 cannot be quashed. However, we can modulate the relief which may be granted to the applicnat in this case. There appears to be no reason why the respondents should not declare the result of the last selection which they have held.

3. We dispose of this OA with the direction that the respondents shall immediately declare the result of the selection, preferably within a period of one month from today. No order as to costs.


(A.P.NAGRATH)
MEMBER (A)


(JUSTICE O.P.GARG)
VICE CHAIRMAN



Part II and III destroyed
in my presence on 12-7-03
under the supervision of
section officer (1) as per
order dated 11-17-02

Section officer (Records)

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